

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 384/95
MA No. 483/95

Date of decision 7.9.95

Hon'ble Shri N.V.Krishnan, Vice Chairman (A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Gurmeet Singh,
WZ-232 D' Block, Near Hanuman Mandir,
Raj Nagar-II, Palam Colony, New Delhi.

....Applicant
(By Advocate Shri Yogesh Sharma, proxy
counsel for Shri V.P.Sharma)

Vs.

1. Union of India through the Genl.
Manager,
Western Railway, Churchgate,
Bombay.
2. The Divisional Railway Manager,
Western Railway, Jaipur(Raj.)

... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Vice Chairman (A)

MA 483/95 has been filed by the applicant
for condonation of delay. Respondents has not filed
reply. The right of the respondents to file reply
stands forfeited. We have heard the learned counsel
for the applicant on MA for condonation of delay. After
arguments were heard for a long time, learned counsel
seeks permission to withdraw both MA and OA. Accordingly
permission is granted.

In the circumstances OA and MA are dismissed
as withdrawn.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan) (N.V.Krishnan)
Member (J) Vice Chairman(A)

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